

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:1197
ANSWERED ON:17.07.2014
CAUVERY MANAGEMENT BOARD
Sreeramulu Shri B.

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) whether the Government has setup the Cauvery Management Board (CMB) to take decisions on sharing river water among the riparian States;
- (b) if so, the details thereof;
- (c) whether Karnataka has protested against the constitution of CMB for this purpose; and
- (d) if so, the details thereof and the reasons therefor, the response of the Government in this regard?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) No, Madam.

(b) Does not arise in view of (a) above.

(c) & (d) Yes, Madam. Karnataka has stated that the constitution of CMB may be undertaken after the final decision of the Hon'ble Supreme Court in the pending Civil Appeals, filed by the States of Karnataka, Tamil Nadu and Kerala against the final order and decision of the Tribunal.

In pursuance to directions dated 10.05.2013 of Hon'ble Supreme Court and contradictory stands taken by the Governments of Karnataka and Tamil Nadu, there is a need to meticulously consider the matter from all angles before a decision is taken by the Government.